

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

223. C.P. (IB)/531(MB)2020

IN THE MATTER OF

CFM ASSET RECONSTRUCTION PVT LTD

V/S

DAIYAN AHMED AZMI

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 29.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Labdhi Shah (PH)

For the Respondent:

ORDER

The Ld. Counsel for the Petitioner wishes to withdraw the present Company Petition by placing on record the withdrawal memo. In view of the same, let the Company Petition be **disposed of as having been withdrawn** and withdrawal memo is taken on record.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)